

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 21492 of 2017

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-052-17-18 dated 24/07/2017 passed by Commissioner of Central Excise , MYSORE (APPEALS))

Bhoruka Extrusions Pvt Ltd

Plot No 1, K R S Road Metagalli Post,
MYSORE - 570016
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax Mysore**

S1-S2, VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

APPEARANCE:

None for the Appellant

Shri H. Jayathirtha, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 20162 / 2023

Date of Hearing: 06/03/2023

Date of Decision: 06/03/2023

Per : AS PER BENCH

None for the appellant. Appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court on **06/03/2023**)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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